

	1	2	3
(ii) Free board/lodging during training;			
(iii) Cash and other awards for gallantry and distinguished and meritorious service;			
(d) and (e). Yes, Sir. The following guidelines have been issued by the Central Government;			
(i) Rates of duty and training allowance;			
(ii) Death-cum-injury benefits to Home Guards for sustaining injury/death during training/duty;			
(iii) Ex-gratia grant for funeral expense to the family of deceased Home Guard;			
(iv) Preference to Home Guards in recruitment to certain Group-C and Group-D posts in the Central and State Governments, subject to certain conditions.			
<b>Statement</b>		<b>Total</b>	
			4,38,917

Sl. No.	State/UT	Raised Strength
1	2	3
1.	A and N Islands	550
2.	Andhra Pradesh	8,022
3.	Assam	17,097
4.	Bihar	53,716
5.	Chandigarh	1,029
6.	Delhi	9,350
7.	Dadra and Nagar Haveli	—
8.	Goa, Daman and Diu	375
9.	Gujarat	29,619
10.	Haryana	12,614
11.	Himachal Pradesh	7,868
12.	J. and K.	1,360
13.	Karnataka	15,359
14.	Lakshadweep	—
15.	Madhya Pradesh	16,535

#### Indo-Norway Cooperation in Computers Electronics

6764. SHRI VIJAY N. PATIL :  
SHRI ANANTA PRASAD SETHI :  
SHRI MURLIDHAR MANE :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have failed in procuring super mini-computers for its sensitive sectors including nuclear power and Defence;

(b) whether Norway has agreed to sell these computers to India without any condition on their use and sought an assurance that the know-how for the computer would not be passed to a third country;

(c) whether Government has got potential for manufacturing these computer components in India; and

(d) if so, the result thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN  
THE MINISTRY OF SCIENCE AND  
TECHNOLOGY AND IN THE DEPART-  
MENTS OF OCEAN DEVELOPMENT,

**ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.**

(b) There is no formal agreement between Norway and India for the sale of super mini-computers. However, the Norwegian company has supplied such super mini-computers. The question of passing know-how, to a third country does not arise, as no know-how has been received by the Government.

(c) Government has the potential for manufacturing variety of components which are electro-mechanical and electronic in nature. However, complex electronic components such as large scale integrated circuits and high precision electro-mechanical components are not presently manufactured in India. We have already started manufacturing some of the low speed peripherals such as Dotmatrix printers, floppy drives, CRT; etc. However the manufacture of high speed peripherals like disc drives, line printers, Magnetic tape drives etc. is yet to start in the country.

(d) As the know-how required for the manufacture of complete super mini computers are not presently available in India, efforts are being made to acquire technology from abroad. Licences have been already issued for the manufacture of high speed peripherals such as Disc drives, Winchester drives, magnetic tape drives and Line Printers.

**Strengthening of Border Security Force against Smugglers/Infiltrators**

6765. SHRI EDUARDO FALEIRO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to strengthen the Border Security Force to intensify operations against smugglers and infiltrators; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) and (b). Anti-infiltration measures and strength of BSF are reviewed by Government from time to time. 6 additional battalions of BSF were sanctioned by Government in 1983 and they are now in operation on Indo-

Bangladesh border. Constant vigil is maintained by the BSF at the border. More border out-posts have been established with the induction of additional battalions. More watch-towers have been erected and patrolling over land and riverine routes has been intensified.

**Inclusion of Certain Communities from Goa, Daman and Diu in the List of SCc/STs**

6766. SHRI EDUARDO FALEIRO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the list of Scheduled Castes, Scheduled Tribes and Backward Classes for the Union Territory of Goa, Daman and Diu will be amended so as to include some other categories of people who deserve the benefits thereof;

(b) if so, the steps Government contemplate in this regard; and

(c) the recommendations made by the Backward Classes Commission under the Chairmanship of Shri B. P. Mandal, ex-MP in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) and (b). Scheduled Castes and Scheduled Tribes are specified under the provisions contained in Articles 341 (1) and 342 (1) of the Constitution. The list of Scheduled Castes and Scheduled Tribes is proposed to be amended in respect of States/U.Ts. including the Union Territory of Goa, Dama and Diu. The list of Backward Classes, if any is maintained by the State Government/Union Territory concerned. The comments from some of the State Governments are still awaited. After the comments from all the State Government have been received and processed in consultation with the Registrar General of India the final view in the matter would be taken. Further, any amendment in the existing lists of Scheduled Castes and Scheduled Tribes can be done only through an Act of Parliament in view of Articles 341 (2) and 342(2) of the Constitution.

(c) The list of other Backward Classes recommended by the Backward Classes Commission is contained in its report, a